QUESTION

*144. DR. CHANDAN MITRA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government proposes mandatory insurance cover for public deposits garnered by companies; if so, the details thereof; and

(b) the fresh steps taken by Government to safeguard investors from fraudulent money collection schemes?

ANSWER

THE MINISTER OF STATE
(INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS

(SHRI SACHIN PILOT)

(a) & (b):- A statement is laid on the table of the House.

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STATEMENT REFERRED TO IN ANSWER TO RAJYA SABHA STARRED QUESTION NO.144 FOR 16.12.2013 REGARDING INSURANCE COVER FOR PUBLIC DEPOSITS BY COMPANIES.

(a) & (b):- There is an enabling provision in Section 73 (2) (d) of the Companies Act whereby Companies permitted to accept deposits from the public will be required to “provide such deposit insurance in such manner and to such extent as may be prescribed”. The operationalization of this provision would require framing of suitable rules in consultation with the Reserve Bank of India.

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